

## **TRIBAL DEVELOPMENT DEPARTMENT**

Mantralaya, Mumbai-400 032, dated the 4<sup>th</sup> June 2003.

### *NOTIFICATION*

MAHARASHTRA SCHEDULED CASTES, SCHEDULED TRIBES, DE-NOTIFIED TRIBES, (VIMUKTA JATIS), NOMADIC TRIBES, OTHER BACKWARD CLASSES AND SPECIAL BACKWARD CATEGORY (REGULATION OF ISSUANCE AND VERIFICATION OF) CASTE CERTIFICATE ACT, 2000.

No. STC-1001/C.R. 27(Part-II)/D.X. Whereas, under Government Notification, Tribal Development Department No. STC-1001/C.R. 27 (Part II)/D.X., dated the 21st December 2001, a draft of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis). Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Rules, 2001 was published in the *Maharashtra Government Gazette*, Extraordinary dated the 26th December 2001, Part IV-B, at pages 43 to 56, for calling suggestions and objections in respect of the provisions of the draft rules from the public, as required by sub-section (1) of section 18 of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Mah.XXIII of 2001) ;

And Whereas, having regard to the peculiar procedure required to be followed by the Scrutiny Committees for verification of Scheduled Tribes certificates in respect of Scheduled Tribes listed in the first Presidential Order dated the 6th September 1950 under Article 342 of the Constitution of India and as amended by Parliament, from time to time, notifying list of the Scheduled Tribes in respect of State of Maharashtra; the State Government has decided to frame separate rules for issuance and verification of Scheduled Tribes certificates under the said section 18 of the said Act ;

And Whereas the State Government has considered all objections and suggestions received by the Commissioner, Tribal Research and Training Institute, Pune, in respect of the said preliminary draft and has finalised the draft of the Maharashtra Scheduled Tribes (Regulation of Issuance and Verification of) Certificate Rules, 2003;

Now, therefore, in exercise of the powers conferred by sub-section (I) of section 18 of the Maharashtra Scheduled Castes, Scheduled Tribe, De-notified Tribes (Vimukta Jatis), Nomadic Tribes. Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Mah. XXIII of 2001), and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules for regulating the issuance and verification of Scheduled Tribe Certificates to the persons belonging to the Scheduled Tribes, namely : —

1. *Short title and commencement.* - (1) These rules may be called the Maharashtra Scheduled Tribes (Regulation of Issuance and Verification of) Certificate Rules, 2003.

(2) They shall come into force on the date of publication of the notification in the *Official Gazette*.

2. " *Definitions* " (1) In these rules, unless the context otherwise requires, ---

(a) "Act" means the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Mah. XXIII of 2001) ;

(b) " Appellate Authority " means an officer or an Authority specified by the Government, by notification in the *Official Gazette*, issued under sub-section (7) of section 5 of the Act, to hear and decide appeals against the Order of rejection of the application for issuance of Scheduled Tribes Certificate by the Competent Authority ;

(c) "applicant" means a person who makes an application for obtaining a Scheduled Tribe Certificate or for verification of such Certificate ;

(d) " Form " means a Form appended to these rules ;

(e) " Presidential Order " means the Order issued by the President of India under Article 342 of the Constitution of India and as amended by Parliament, from time to time, notifying the list of the Scheduled Tribes in respect of the State of Maharashtra ;

(f) " relative " means a blood relative from paternal side of the applicant ;

(g) " Scheduled Tribe Certificate " means a certificate issued by the Competent Authority indicating therein the Scheduled Tribe to which the applicant belongs ;

(h) " Validity Certificate " means a Certificate issued by the Scheduled Tribe Certificate Scrutiny Committee validating the Scheduled Tribe Certificate issued by the Competent Authority.

(2) Words and expressions used in these rules but not defined shall have the same meanings respectively assigned to them in the Act.

3. *Procedure for obtaining Scheduled tribe certificate from the Competent Authority.*--- (1) A person who claims to belong to any of the Scheduled Tribes and accordingly desires to have a Scheduled Tribe Certificate shall submit his application in Form A to the Competent Authority.

(2) The applicant shall file with the application an affidavit in Form A-1 duly sworn before the authorised Officer or a Court, mentioning,---  
(a) particulars of the Scheduled Tribe, tribal community, part or group of tribe, which he claims to belong to:

(b) religion ;

(c) the place from which he originally hails ;

(d) whether he had applied for grant of Scheduled Tribe Certificate in the State of Maharashtra or in any other State ;

(e) whether any Scheduled Tribe Certificate was issued or refused to any of his near relatives in the State of Maharashtra or in any other State ;

(3) The applicant shall furnish the attested copies of the following documents with his application for obtaining the Scheduled Tribe Certificate and shall produce the originals thereof, on demand, by the Competent Authority :-

(a) (i) extract of the Birth Register in respect of applicant, his father or elderly relatives from paternal side:

(ii) extract of the Primary School Admission Register of the applicant, his father or grandfather, if available; and

(iii) Primary School leaving certificate of the applicant and his father;

(b) documentary evidence in regard to the Scheduled Tribe and ordinary place of residence prior to the date of notification of such Scheduled Tribe ;

(c) an extract of service record (book) mentioning the Tribe of the applicant's father or blood relatives who are in Government or any other services ;

(d) validity certificate, if any, of the father or real uncle or any other elderly relatives from paternal side of the applicant granted by the Scrutiny Committee ;

(e) revenue record or village panchayat record if any ; and

(f) other relevant documentary evidence, if any.

(4) If the applicant is unable to produce any one or more of the documents mentioned in clauses (a) to (f), in such cases, the applicant shall state reasons therefor in his affidavit and the Competent Authority may consider the same and after conducting enquiry as he deems fit, shall decide the claim on merit.

*4. Procedure to be followed by Competent Authority for grant of certificate or rejection of application for Scheduled Tribe Certificate.-*

(1) The Competent Authority shall have jurisdiction to issue Scheduled Tribes Certificate in respect of an applicant who himself or whose father/grand father was ordinarily residing within the territorial jurisdiction of that Competent Authority on the date of notification of the Presidential Order scheduling that particular Tribe.

(2) In case the applicant or his father/grand father was not ordinary resident of any place within the jurisdiction of that Competent Authority, temporary residence of applicant for the purposes of service, employment, education or confinement in jail etc. within the territorial jurisdiction of the Competent Authority, shall not confer jurisdiction on that Competent Authority to issue Scheduled Tribe Certificate.

(3) On receipt of the application under section 3 of the Act, the Competent Authority shall ensure that the applicant has furnished complete information in all respects and shall give the acknowledgment with the date of receipt of the application alongwith the list of documents furnished by the applicant with the application.

(4) The Competent Authority shall maintain a register of such applications in Form B.

(5) The Competent Authority shall scrutinise the claim of the applicant and shall satisfy himself about the genuineness of the claim.

(6) The Competent Authority shall verify the documents with the original documents and if satisfied about the correctness of the information. documents and evidence furnished by the applicant he shall issue the Scheduled Tribe Certificate in Form C within fifteen days from the date of receipt of the duly completed application

(7) The lists of the applicants to whom the Scheduled Tribe Certificates have been issued or, as the case may be, rejected, during a month, shall be displayed on the notice board of the office of the Competent Authority by the 5th day of the next succeeding month and certificate to that effect shall be recorded in the register.

(8) Each such certificate shall bear,---

(a) Serial number of the Scheduled Tribe Certificate issued by the Competent Authority:

(b) Signature and official seal of the Competent Authority:

(c) Serial number of the Scheduled Tribe mentioned in the list of the Presidential Order as well as title of the Order;

(d) Name and designation of the officer, acting as the Competent Authority, below his signature:

(e) Date and place of issuance of Certificate;

(9) If the Competent Authority is not satisfied with the claim of the applicant on the scrutiny of evidence produced, the Authority may, after recording reasons therefor, order a further enquiry as he deems fit. For conducting the inquiry, the Competent Authority shall issue a notice, giving a clear fifteen days period from the date of issue of the notice, to the applicant or any other person concerned for attending the enquiry proceedings.

(10) Where a person on whom a notice is served under sub-rule (9) by the Competent Authority fails to appear before it, on the date mentioned therein, the Competent Authority shall give one more opportunity to him and then decide the application as well as objections raised, if any, on merits of the case.

(11) Where the applicant fails to appear before the Competent Authority, the Competent Authority shall complete the enquiry within a period of thirty days from the date of the order of enquiry.

(12) After considering the evidence produced by the applicant or any other person on his behalf, and the statement of the applicant and after taking into account the material gathered by the Competent Authority, if the

Competent Authority is satisfied about the genuineness of the claim, he shall grant the Scheduled Tribe Certificate to the applicant within a

period of forty-five days from the date of the application. In case the authority is not satisfied, he may reject the application after recording reasons therefor.

(13) In case of the rejection of the application, the Competent Authority shall give a copy of the Order, free of cost, immediately, after passing of the Order, to the applicant and obtain an acknowledgement thereof. The Competent Authority shall specifically state below the operative part of the Order, that the applicant has a right to appeal and shall mention about the Appellate Authority and the period of limitation for appeal.

5. *Grant of Scheduled Tribe Certificate to migrated persons.-*

(1) *Migration from other States to Maharashtra State:---*(a) The Competent Authority, if satisfied, may issue Scheduled Tribe Certificate, in FORM CI to an applicant who has migrated to Maharashtra State from any other State or Union Territory, on production of the Scheduled Tribe Certificate issued to his father or grandfather by the concerned Competent Authority of that State.

(b) If the Competent Authority feels that before issuing such a Scheduled Tribe Certificate a detailed enquiry is necessary, he may do so through the applicant's State of origin.

(c) A Scheduled Tribe Certificate holder who has migrated to Maharashtra from the State of his origin for the purpose of seeking education, employment etc., will be deemed to be a Scheduled Tribe of the State of his origin and will be entitled to derive benefits from the State of his origin and not from the State of Maharashtra.

*Explanation ---*For the purpose of sub-rule (1), "Migrant from other State" means-

(i) a person who has migrated to Maharashtra State from any other State/Union Territory on or after the First Presidential Order i.e. 6th September 1950 ;

(ii) a person whose tribe is scheduled as a Scheduled Tribe in his original State, but not in Maharashtra State and the person whose tribe is scheduled as Scheduled Tribe in Maharashtra State as well as in his original State having his ordinary residence on the date of the notification

of Presidential Order scheduling his tribe has been in the State/Union Territory other than Maharashtra would both be treated as migrants.

(2) Migration from one district to another district or from the jurisdiction of one Competent Authority to another within the State.-

(a) The Competent Authority if satisfied may issue Scheduled Tribe Certificate in Form C to an applicant who has migrated from one district to another district or from the jurisdiction of one Competent Authority to another, within the State, on production of the Scheduled Tribe Certificate issued to his father or grandfather, by the concerned Competent Authority of that district.

(b) The Competent Authority shall issue Scheduled Tribe Certificate in Form C to an applicant of other district from which he had migrated to the present place, on the production of the Scheduled Tribe Certificate issued to his father or grandfather by the then Competent Authority of the district of his father or grandfather's origin at the time of passing of the first Presidential Order dated the 6th September 1950 or thereafter, for Scheduled Tribes.

*Explanation.* For the purpose of this sub-rule" Migrant within the State" means-(i) the persons who have migrated from one district to another district or from the jurisdiction of one Competent Authority to another within the State on or after the first Presidential Order dated the 6th September 1950 for Scheduled Tribes and whose parents had been the ordinary residents of Maharashtra State.

(ii) in the case of persons born after the first Presidential Order dated 6th September 1950, the place of ordinary residence for the purpose of acquiring Scheduled Tribes status, shall be the place of permanent abode of their father, grandfather at the time of the notification of the Presidential Order for Scheduled Tribes.

(3) The provisions of sub-rules (9) to (13) of rule 4 shall mutatis mutandis apply in respect of the rejection of application of a migrated person.

6. Maintenance of record by the Competent Authority.-(1) The Competent Authority shall maintain a register, in Form D. of the Scheduled Tribes Certificates issued by him.

(2) The Competent Authority shall forward an extract of the register of the Scheduled Tribe Certificates issued for each calendar month to the following authorities before the 5th day of the next following month. namely :--

- (a) The Commissioner/Director, Tribal Research and Training Institute, Maharashtra State, Pune:
- (b) The concerned Scrutiny Committee;
- (c) Collector of the concerned District:
- (d) Office of the Tahsildar:

(3) The register of the Scheduled Tribe Certificates so maintained by the Competent Authority shall be open for inspection by the general public.

7. *Complaints* (1) Any complaint or allegation that a person to whom a Scheduled Tribe Certificate has been issued, is not belonging to that tribe shall be enquired into by the concerned Scrutiny Committee.

(2) The concerned Scrutiny Committee shall decide all such complaints within a period of six months from the date of receipt of the complaint. The decision of the Scrutiny Committee shall be communicated to the Competent Authority who has issued the said Scheduled Tribe Certificate for taking suitable action against the applicant.

(3) The Scrutiny Committee shall also communicate the decision of the Committee to the Divisional Commissioner about the wrongful issuance of the Scheduled Tribe Certificate for initiating necessary action against the issuing officer under the relevant disciplinary rules.

8. *Appellate Authority* (1) If the application for grant of Scheduled Tribe Certificate is rejected by the Competent Authority, the applicant may prefer an appeal against the order of rejection to the respective Appellate Authority within a period of thirty days from the date of the rejection order.

(2) The Appellate Authority shall examine the grounds on which the appeal is filed and also receive or call for further documents and call for further record of the Competent Authority if considered necessary, and pass such orders within a period of three months as the Appellate Authority considers fit and proper in the matter.

(3) The Appellate Authority shall pass order as deems fit after giving the applicant proper opportunity of being heard.

(4) A copy of the order so passed by the Appellate Authority shall be communicated to the applicant, and to the concerned Competent Authority with a direction to take action as per the order.

9. *Meetings and Quorum of Scrutiny Committee.*-(1) The quorum of Scheduled Tribe Certificate Scrutiny Committee for any hearing or sitting for decisions shall be of the following three members out of the total five members:-

(1) Chairman or Vice Chairman

(2) Member Secretary

(3) any other Member.

(2) If in a particular sitting, four members are present and two different opinions are formed by equal number of members, the matter may be placed before the full Committee for decision.

(3) A majority decision shall be the judgement of the Committee.

(4) The Scrutiny Committee shall meet at least once in a month.

10. *Constitution of Vigilance Cell.* The State Government shall constitute a vigilance cell to assist each Scheduled Tribe Certificate Scrutiny Committee for conducting enquiry which shall consist of,-

(i) A Senior Deputy Superintendent of Police;

(ii) Police Inspector (number of Inspectors depending upon the number of cases);

(iii) Police Constables to assist the Police Inspector;

(iv) Research Officer.

The police personnel shall investigate into the social status claims by conducting school and home inquiries and other enquiry as per the reference made by the Scrutiny Committee under sub-rule (2) of rule 12.

11. *Verification of Schedule Tribe Certificate by Scrutiny Committee.*---

(1) After obtaining the Scheduled Tribe Certificate from the Competent Authority, any person desirous of availing of the benefits or concessions provided to the Scheduled Tribes for the purposes mentioned in section 3 of the Act shall make an application well in advance in Form E to the concerned Scrutiny Committee for the verification of such Certificate and issue of validity certificate.

(2) The applicant shall submit the following documents with his application for verification of his Scheduled Tribe Certificate:-

(a) Original documents.- (i) the original Scheduled Tribe Certificate of the applicant alongwith one attested copy;

(ii) an affidavit in Form F;

(b) Documents of which, only attested copies are to be submitted in respect of applicant-

(i) Primary School leaving certificate.

(ii) An extract of school admission register.

(iii) An extract of birth register.

(c) Documents in respect of father,-

(i) An extract of birth register.

(ii) Primary school leaving certificate.

(iii) Extract of school admission register.

(iv) Scheduled Tribe Certificate.

(v) If a father is in service, the extract of the pages of the service record (book) which contain religion and tribe entry.

(vi) If a father is illiterate, the primary school leaving certificate of the real elderly blood relatives of the paternal side of the applicant and extract of school admission register.

(d) Other documents,-

(i) Revenue record like, birth register, extract of 7/12, Sale Deed etc.

(ii) Any other relevant documents in support of his Scheduled Tribe claim.

(iii) Affidavits of the near relatives whose Validity Certificates are submitted in support of the Scheduled Tribe claim of the applicant.

(3) The applicant shall submit original certificates and documents for verification whenever required by the Scrutiny Committee.

12. *Procedure to be followed by Scrutiny Committee.*-(1) On receipt of the application, the Scrutiny Committee or a person authorised by it shall scrutinise the application, verify the information and documents furnished by the applicant, and shall acknowledge the receipt of the application. The Member Secretary shall register the application, received for verification, in the register prescribed by the Chairman.

(2) If the Scrutiny Committee is not satisfied with the documentary evidence produced by the applicant the Scrutiny Committee shall forward the applications to the Vigilance Cell for conducting the school, home and other enquiry.

(3) The Vigilance Officer shall go to the local place of residence and original place from which the applicant hails and usually resides, or in case of migration, to the town or city or place from which he originally hailed from.

(4) The Vigilance Officer shall personally verify and collect all the facts about the social status claimed by the applicant or his parents or the guardian, as the case may be.

(5) The Vigilance Cell shall also examine the parents or guardian or the applicant for the purpose of verification of their Tribe, of the applicant.

(6) After completion of the enquiry, the Vigilance Cell shall submit its report to the Scrutiny Committee who will in turn scrutinise the report submitted by the Vigilance Cell.

(7) In case the report of Vigilance Cell is in favour of the applicant, and if the Scrutiny Committee is satisfied that the claim of the applicant is genuine and true, the Scrutiny Committee may issue the validity certificate. The validity certificate shall be issued in Form G.

(8) If the Scrutiny Committee, on the basis of the Vigilance Cell report and other documents available, is not satisfied about the claim of the applicant, the Committee shall issue a show cause notice to the applicant and also serve a copy of the report of the Vigilance Officer by registered post with acknowledgment due. A copy shall also be sent to the Head of the Department concerned, if necessary. The notice shall indicate that the representation or reply, if any, should be made within fifteen days from the date of receipt of the notice and in any case not more than thirty days from the date of receipt of the notice. In case the applicant requests for adjournment or extension of the time-limit. reasonable time, may be granted.

(9) (a) After personal hearing if the Scrutiny Committee is satisfied regarding the genuineness of the claim, Validity Certificate shall be issued in Form G.

(b) After personal hearing, if the Scrutiny Committee is not satisfied about the genuineness of the claim and correctness of the Scheduled Tribe Certificate, it shall pass an order of cancellation and of confiscation of the

Certificate and communicate the same to the Competent Authority for taking necessary entries in the register and for further necessary action. The Scheduled

Tribe Certificate shall then be stamped as "cancelled and confiscated"

13. *Complaint to be filed by the concerned Scrutiny Committee.*---  
The concerned Scrutiny Committee or any other officer duly authorised by the Scrutiny Committee for this purpose shall, file a complaint with the previous sanction of the State Government under sub-section (2) of section 13 of the Act against the officer concerned who has intentionally issued a tribe certificate to which the applicant was not entitled, after giving him an opportunity of being heard, in a criminal court having jurisdiction to try the offence.

14. *Certified Copies.*---Certified copies of the decision of the Scrutiny Committee can be supplied on application to the concerned person (other than candidate) after due Satisfaction of the Committee.

15. *Procedure for issuance of duplicate copy of Validity Certificate.*---  
If the original Validity Certificate is lost or stolen or destroyed by natural calamities like fire, flood, earthquake etc. a duplicate laminated Validity Certificate as per new procedure shall be issued by the Scheduled Tribe Certificate Scrutiny Committee after verification of original record. The application for issuance of duplicate copy of validity certificate shall be made alongwith an affidavit duly sworn. Such certificate shall be clearly marked as Duplicate."

16. *Preservation of record by Competent Authority and by the Scheduled Tribe Certificate Scrutiny Committee.*-(1)(a) The Competent Authority shall preserve the record of Scheduled Tribe Certificates as mentioned below.-

(i) Consolidated register of issuance  
of Scheduled Tribe Certificate. . . Permanent record

(ii) Individual case . . Ten years.

(b) Case record of the verification cases shall be preserved in the Scheduled Tribe Certificate Scrutiny Committee office, in the manner specified below-

(i) case registers . . Permanent record.

(ii) Individual case record . . Thirty years.

(iii) Any other record . . Ten years.

FORM "A"

[ See Rule 3 (1)]

**Application Form of obtaining Scheduled Tribe Certificate**

To,  
The Collector  
or  
Sub Divisional Officer (Revenue)  
or  
Deputy Collector (authorised)

Subject:---Application for obtaining a Scheduled Tribe Certificate.

Sir.

I, \_\_\_\_\_ the undersigned..... request for

a Scheduled Tribe Certificate for myself, my son/daughter. I am submitting following information and documents in support of my Tribe claim-----

1. (a) Full name of the applicant :  
Present Address :  
Name of the village :  
Tahsil & District :  
Name of the Post office :  
(b) Present Occupation :  
(c) Hereditary Occupation :
2. (a) Full name of the father & full :  
address (if not alive, address of :  
his last residence)  
(b) Present Occupation :  
(c) Hereditary Occupation :
3. (a) (i) Name of the Scheduled Tribe: :  
(ii) Sub Tribe :  
(b) (i) Mother tongue :  
(ii) Dialect.

4. Information of the person for whom the certificate is required---
- (a) Original village (Place) / Tahsil/ District of the person (where the applicant's family was residing on 6th September 1950 or on the date of notification of that particular tribe.)
  - (b) Name of the village, if a person is residing in the village other than his original village (ordinary place of residence) :
  - (c) Year of leaving the original village :
  - (d) Reasons for leaving the original village (i.e education, employment etc.) :
  - (e) Reasons for residing in present village (i.e education, employment etc.) :
  - (f) Place of birth :
  - (g) Name of the primary school - Village, Tahsil, District where he/she studied. :
  - (h) Name of the secondary school / college Village, Tahsil, District where he/she studied. :
5. (a) (i) Extract of the birth register in respect of applicant, his father or elderly relatives from paternal side. (ii) Extract of the Primary School Admission Register of the applicant, his father or grandfather, if available. :

(iii) Primary School Leaving Certificate of the applicant and his father.

(b) Documentary evidence in regard to the Scheduled Tribe and ordinary place of residence prior to the date of notification of such Scheduled Tribe.

(c) An extract of service record (book) mentioning tribe of the applicant's father or blood relatives who are in Government or any other services if any, mentioning Scheduled Tribe.

(d) Validity Certificate, if any, of the father or real uncle or any other elderly relatives from paternal side of the applicant granted by the Scrutiny Committee.

(e) Revenue record or village panchayat record, if any

(f) Other relevant documentary evidence, if any.

(2) Additional information-

(a) 5 names of the villages where applicant's relatives reside.

(b) Names of the deities and gods/ goddesses of the Scheduled Tribe.

(c) In case of a person converted to another religion, the names of Gods and Goddesses worshiped by him prior to conversion.

6. The applicant's father's/grand father's: original village, tahsil and district.

7. The evidence of the applicant's original village, if any.

8. (a) Whether the father or close relatives obtained the Scheduled Tribe certificate or avail the Government facilities. :
- (b) The affidavit attach herewith in Form A-1. :
9. (a) Whether the applicant has applied to the Competent Authority previously for Scheduled Tribe Certificate (including in Maharashtra State or competent authority of other State). :
- (b) Whether a Validity Certificate of the father or any other elderly relatives from paternal side of the applicant granted by the Scrutiny Committee. :
- If so, to whom and when (Enclose a true copy).
- :

I declare on oath that the information furnished by me in this application is correct and I am aware that if later on, it is found to be incorrect, I will be prosecuted under the provisions of sections 199, 200 and 193 (2) of the Indian Penal Code and shall be punished accordingly.

Yours faithfully,

(Signature of the Applicant)

Place.....

Date.....

FORM "A-1"  
[ See Rule 3 (2) ]

An Affidavit to be submitted to the Competent Authority with the  
Application Form to obtain a Scheduled Tribe Certificate by the  
Applicant

I \_\_\_\_\_  
\_\_\_\_\_ son / daughter of \_\_\_\_\_  
\_\_\_\_\_, aged \_\_\_\_\_ years, occupation \_\_\_\_\_  
\_\_\_\_\_, residing at \_\_\_\_\_  
\_\_\_\_\_, village \_\_\_\_\_, Tahsil \_\_\_\_\_  
\_\_\_\_\_, District \_\_\_\_\_, State of Maharashtra  
hereby solemnly affirm as under :-

I belong to \_\_\_\_\_ Scheduled Tribe. I belong  
to \_\_\_\_\_ religion.

My original place of residence is \_\_\_\_\_ village,  
\_\_\_\_\_, Tahsil \_\_\_\_\_, District \_\_\_\_\_

I have applied / not applied; granted / not granted Scheduled Tribe Certificate to  
this effect in the State of Maharashtra or any other State.

\*No one from my relatives from paternal side have received/been  
refused Scheduled Tribe Certificate in the State of Maharashtra or any  
other State

\*The Validity Certificate received by my near relative viz.  
(1) \_\_\_\_\_, 2) \_\_\_\_\_ from paternal side  
is enclosed with the application. The said person is my \_\_\_\_\_ in relation.

To the best of my knowledge and belief the information given in  
the application form and in this affidavit is based on facts and is correct.

Signature \_\_\_\_\_

\_\_\_\_\_  
(Name of the applicant).

\_\_\_\_\_  
\*Strike out which is not applicable



Form " C "

[ See Rule 4(6) and 5(20) (a) and (b) ]

**Form of Scheduled Tribe Certificate**

(For ordinary residents of Maharashtra)

Sr. No. ....

This is to certify that Shri/Shrimati/Kumri \* \_\_\_\_\_ son/  
daughter\* of \_\_\_\_\_ of Village/Town\* \_\_\_\_\_ in  
District / Division\* \_\_\_\_\_ of the State belongs to  
the \_\_\_\_\_ Tribes\* Sr. No. \_\_\_\_\_ which is recognised as a  
\*Scheduled Tribe\* under :---

# The Constitution (Scheduled Tribes) Order, 1950.

[ As amended by the Scheduled Castes / Scheduled Tribes Lists  
(Modification) Order, 1956 the Bombay Reorganisation Act, 1960 ].

# The Constitution Scheduled Castes and Scheduled Tribes Order (Amendment)  
Act, 1976 (No.108 of 1976).

# The Constitution Scheduled Castes and Scheduled Tribes Order (Amendment)  
Act, 2002 (No.10 of 2003).

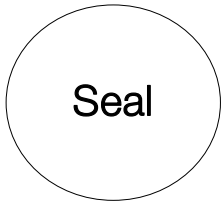
2. Shri/Shrimanti/Kumari\* \_\_\_\_\_ and or his/her family  
ordinarily reside(s) in Village/Town\* \_\_\_\_\_  
of \_\_\_\_\_ District/Division\* of the  
State\* of \_\_\_\_\_.

Applicable  
to the  
Migrants  
within the

(Applicable in the case of Scheduled Tribes persons  
who have migrated from one District to another  
District within the Maharashtra State).

3. This certificate is issued on the basis of the Scheduled  
Tribe Certificate issued to Shri/Shrimati\* \_\_\_\_\_  
Father of Shri/Shrimati/Kumari\* \_\_\_\_\_ of  
Village / Town\* \_\_\_\_\_ in District /  
Division\* \_\_\_\_\_ of the Maharashtra  
State who belongs to the \_\_\_\_\_ Tribe which is  
recognised as a Scheduled Tribes in the Maharashtra State issued by

the \_\_\_\_\_ (Name of Competent Authority) vide their  
No. \_\_\_\_\_ dated \_\_\_\_\_



Signature \_\_\_\_\_

(Name \_\_\_\_\_ )

Designation \_\_\_\_\_

(with Seal of Office)

Place \_\_\_\_\_

Date \_\_\_\_\_

\* Please delete the words which are not applicable.-

# Please quote specific Presidential Order.

Note.---The term "Ordinarily reside(s)" used here will have the same meaning as in section 20 of the Representation of the Peoples Act, 1950

### FORM "C-1"

#### Form of Scheduled Tribe Certificate for Migrants from other State to Maharashtra State

Sr.No.....

This is certify that Shri / Shrimati / Kumari \* \_\_\_\_\_

\_\_\_\_\_ son/daughter\*of \_\_\_\_\_ of

Village / Town\* \_\_\_\_\_ in District / Division\*

\_\_\_\_\_ of the State/Union Territory\*

belongs to the \_\_\_\_\_ Tribe\* Sr. No. \_\_\_\_\_

which is recognised as Scheduled Tribes under :--

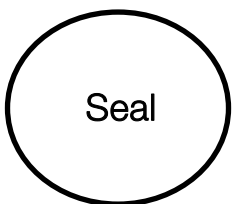
# The Constitution (Scheduled Tribes) Order, 1950.

# The Constitution (Scheduled Tribes) (Union Territories) Order, 1951.

[ As amended by the Scheduled Castes / Scheduled Tribes Lists (Modification) Order, 1956 the Bombay Reorganisation Act, 1960, the Punjab, Reorganisation Act, 1966, the State of Himachal Pradesh Act, 1970, the North Eastern Areas Reorganisation Act, 1971 and the Constitution Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1976 (No. 108 of 1976. ]

- # The Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959 as amended by Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1976.
- # The Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order, 1962.
- # The Constitution Scheduled Tribes (Uttar Pradesh) Order, 1967.
- # The Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968.
- # The Constitution (Nagaland) Scheduled Tribes Order, 1970.
- # The Constitution (Sikkim) Scheduled Tribes Order, 1978.
- # The Constitution Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 2002 (No. 10 of 2003).

2. This certificate is issued on the basis of the Scheduled Tribe Certificate issued to Shri/Shrimati/Kumari\* \_\_\_\_\_  
 \_\_\_\_\_ Father of Shri/Shrimati/Kumari\* \_\_\_\_\_  
 \_\_\_\_\_ of Village/Town\* \_\_\_\_\_ in  
 District/Division\* \_\_\_\_\_ of the State/Union Territory\*  
 \_\_\_\_\_ who belongs to the \_\_\_\_\_  
 Tribe\* Sr. No. \_\_\_\_\_ which is recognised as a Scheduled Tribe\*  
 in the State / Union Territory\* \_\_\_\_\_ issued by the  
 \_\_\_\_\_ (Name of Competent Authority) vide their  
 No. \_\_\_\_\_ dated \_\_\_\_\_



Signature \_\_\_\_\_  
 (Name \_\_\_\_\_)  
 Designation \_\_\_\_\_  
 (with Seal of Office)

Place \_\_\_\_\_  
 Date \_\_\_\_\_

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\*Please delete the words which are not applicable.  
 #Please quote specific Presidential Order.  
*Note.*---The term "Ordinarily reside(s)" used here will have the same meaning as in section 20 of the Representation of the Peoples Act, 1950.



FORM "E"

[ See Rule 11 (1) ]

**Form of application to be submitted to the Scheduled Tribe  
Certificated Scrutiny Committee for verification of  
Scheduled Tribe Certificate**

To  
The Deputy Director and Member-Secretary  
Scheduled Tribe Certificate Scrutiny Committee  
.....Division.....

**Subject.-** Scrutiny and Verification of Scheduled Tribe Certificate.

Sir.

I, \_\_\_\_\_ the  
undersigned.....  
want to  
verify a Scheduled Tribe Certificate (Claim) for  
.....

purpose. I am submitting following information and documents in support  
of my Scheduled Tribe Claim. The original certificate may pleased be  
returned to me after its scrutiny and verification.

1. Full name of the applicant :  
Present address  
Village/Town/City, Tahsil and  
district  
Name of the post office phone  
number
2. Full name of the applicant's father :  
and permanent address ( in Case,  
the father is not alive, the permanent  
address of the father at the time of  
his death to be mentioned)
3. Present occupation of the applicant's father :  
with address and phone number
4. If father is serving, post held and address :  
of the employer with  
phone number
5. Father's education :
6. Family's traditional occupation :

7. Scheduled Tribe/ Sub-Tribe/Part or group :  
of tribe claimed by the applicant
  
8. (a) Applicant's mother tongue :  
(b) Dialect :  
(c) God/Goddess :  
(d) Five surnames of the applicant's :  
relatives/community
  
9. (a) Applicant's original place, Post, :  
Taluka, District.  
(b) If the place has been left, when,: who :  
and why it was left.  
(c) The name of the place (Village/ Town/ :  
City, Taluka and District)/ where  
Applicant's father/grand- father was  
residing as on 6th September 1950.
  
10. (a) Since when the applicant is staying at :  
the present address and the reasons for  
leaving original place.  
(b) At present who is staying at the :  
permanent place, his address and  
phone number.  
(c) Is there a house, land at the native :  
place.  
  
(d) In case of land, does 7/12, it :  
contain entry of under section 36, 36A  
of the Maharashtra Land Revenue  
Code, 1966.
  
11. The authority from whom the applicant :  
has obtained his Scheduled Tribe  
certificate, Number and date of the  
certificate.
  
12. The documents on the basis of which the :  
applicant has obtained  
Scheduled Tribe Certificate from  
the competent authority

13. Name of the faculty, year, name of :  
the educational institution, where  
the applicant is presently studying,  
address with Phone number.

14. Information of the educational institution where the applicant has  
studied.

Stages of Education	Name of the educational institution and address	Period of education
(a) Primary education (give information Right from 1 <sup>st</sup> std.)		
(b) Secondary education		
(c) College education		

15. Information of the educational institution where the applicant's father  
has studied

Stages of Education	Name of the educational institution and address	Period of education
(a) Primary education (give information Right from 1 <sup>st</sup> std.)		
(b) Secondary education		
(c) College education		

16. (a) Names of the members of the :  
applicant's family (i.e- father, uncle,  
elder brother, sister, real uncle),  
who have taken education

(b) Out of the above member has any one :  
obtained scheduled tribe certificate and  
have they availed  
the benefits of the scheduled tribe ?  
if yes, when and how.

17. (a) Is Scheduled Tribe certificate of :  
any member of the family has been

verified before this ? if name of the family member, relation with the applicant and when and for what, the verification was done.

(b) If validity certificate has been obtained, give it's number and date. (enclose a copy)

18. If the Scheduled Tribe Certificate (claim) is to be verified for the purpose of service give the designation of the appointing authority of the applicant, address and phone number. —

(a) Date of selection :

(b) Date of Joining the service :

(c) Date of Promotion, if promoted :

(d) Address and phone number of the present office. :

19. If the Scheduled Tribe Certificate (claim) is to be verified for the purpose of the election, give the information of election

(a) Type of election & Place. :  
Taluka, District.

(b) Date of election :

(c) Name and number of the constituency.

20. Following documents (Original certificate and its attested copies) should be enclosed---

(a) Original documents---

(1) Scheduled Tribe Certificate :  
of the applicant with attested copy.

(2) Affidavit :

(b) Attested copies of following document in respect of applicant—

Particulats

Whether enclosed Yes / No

(1) Applicant's primary school leaving certificate

(2) An extract of school admission register

(3) An extract of birth and death register

(c) Attested copies of following document in respect of applicant's father-

(1) Primary school leaving certificate

(2) An extract of school admission register

(3) An extract of birth and death register

(4) Scheduled Tribe Certificate in the prescribed form

(5) If in service, extract of first page/pages of his service record (book) showing his Scheduled Tribe.

(6) If father is illiterate, the primary school leaving certificate of the real elderly blood relatives of the applicant and extract of school admission register.

(d) Other documents—

(1) Revenue record like, an extract of 7/12, birth register, Sale Deed etc.

(2) An affidavits of the near relatives from the paternal side whose validity certificate are submitted in support of the

Scheduled Tribe claim of the applicant.

(3) An affidavit duty executed by the applicant stating the information about any certificate of the paternal side held valid or invalid with

details thereof.

- (4) Any other relevant evidence/documents, in support of the applicant's Scheduled Tribe Certificate (claim)

If any one of the above documents is not available, state reasons for non-availability of the documents—

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I have submitted the original documents and their attested copies as above, along with the application for verification. I declare on oath, in writing that the information furnished in the application form by me is true and correct to the best of my knowledge and belief.

Place :

Yours,

Date :

( applicant's signature )

( Signature of the applicant's father/guardian )

Form “ F ”

[ See Rule 11 (2) (a) ]

An affidavit to be submitted to the Scrutiny Committee with the form of application for verification of Scheduled Tribe Certificate by the applicant

I, \_\_\_\_\_ son / daughter/  
wife of \_\_\_\_\_ aged \_\_\_\_\_ years, occupation \_\_\_\_\_  
\_\_\_\_\_, residing at \_\_\_\_\_  
\_\_\_\_\_ village, \_\_\_\_\_ Tahsil \_\_\_\_\_

District, State of Maharashtra hereby solemnly affirm as under :-

I belong to \_\_\_\_\_ Scheduled Tribe. I belong to \_\_\_\_\_ religion. I have applied for verification of my Scheduled Tribe Certificate No. \_\_\_\_\_ dated \_\_\_\_\_ issued by the \_\_\_\_\_.

\* No Scheduled Tribe Certificate any of my relatives from paternal side is ever held invalid by the Scrutiny Committee.

\* The documents regarding validation / invalidation of following relatives from paternal side are enclosed with application-

( 1 ) \_\_\_\_\_

( 2 ) \_\_\_\_\_

A genealogical tree showing the relation with the relative whose validity certificates are enclosed to the application and mentioned above.

Whatever the documents have been furnished alongwith an application form and in kind of information furnished in the application form by me, are true and correct to the best of my knowledge and belief.

Signature \_\_\_\_\_

\_\_\_\_\_  
( Name of the applicant )

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\* Strike out which is not applicable.



FORM “ G “

[ See Rule 12 (7) and 12 (9) (a) ]

**GOVERNMENT OF MAHARASHTRA**

**TRIBAL DEVELOPMENT DEPARTMENT**

**TRIBAL RESEARCH AND TRAINING INSTITUTE**

**MAHARASHTRA STATE, PUNE**

**SCHEDULED TRIBE CERTIFICATE SCRUTINY**

**COMMITTEE**

**DIVISION**

CERTIFICATE OF VALIDITY

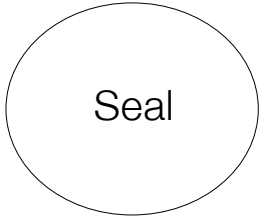
Sr. No.....

Case No. ....

Date

After considering the documents and associated facts, it is certified that Shri/Smt/Kum. \_\_\_\_\_  
\_\_\_\_\_ belongs to the \_\_\_\_\_  
\_\_\_\_\_ Scheduled Tribe.

Therefore, his/her Scheduled Tribe certificate bearing No. \_\_\_\_\_  
\_\_\_\_\_ dated \_\_\_\_\_ issued by the Collector /  
sub Divisional Officer / Deputy Collector / Executive Magistrate \_\_\_\_\_  
\_\_\_\_\_ District \_\_\_\_\_ is held VALID  
by the Scrutiny Committee.



(Name \_\_\_\_\_)

Member-Secretary and  
Deputy Director (Research)

By order and in the anme of the Governaoor of Maharashtra,

M. RAMESHKUMAR,  
Secretary to Government,